

Central Administrative Tribunal, Lucknow Bench, Lucknow

ORIGINAL APPLICATION No.421/2009

This the 23rd day of October, 2009

Hon'ble Dr. A.K. Mishra, Member-A

Vijai Pal Singh, about 56 year, Son of Late Sri Sahdev Singh, R/o Quarter No.L-34A, Railway Colony, Purvi Sahodarpur, District-Pratapgarh.

.....Applicant

By Advocate: Shri N.B. Singh.

Versus

1. Union of India through Secretary, Ministry of Railway, Central Secretariat, New Delhi.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Senior Divisional Mechanical Engineer (Carriage & Wagon) Northern Railway, Lucknow.

.....Respondents

By Advocate: Shri Deepak Shukla holding brief for Shri Prashant Kumar.

ORDER (Oral)

By Hon'ble Dr. A.K. Mishra, Member (A)

Heard counsel for the parties.

2. The counsel for applicant submits that the applicant may make a representation before the competent authority for review for the transfer order in view of the fact this is the mid-academic session and the studies of his children's will be affected by this transfer order. His grievance will be redressed, incase a direction is given to the competent respondent authority to dispose of his representation on merits within a period of one month.
2. The counsel for respondents has no objection.
3. The applicant is given liberty to make a representation within one week from the date of passing this order and the competent authority may pass a speaking order as per rules on his representation within a period of one month from the date of filing of his representation.
4. The OA is disposed of with the above directions. No order as to costs.


(Dr. A.K. Mishra)
Member (A)